

ORDER dated 6th March, 2013.

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)

Heard Mr. Sameer Kumar Das, Learned Counsel for the Applicant and Mr. T. Rath, Learned Standing Counsel appearing for the Respondent-Railway and perused the records.

2. At the outset, Mr. Rath, Learned Standing Counsel appearing for the Respondent-Railway objected to the very maintainability of this OA on the ground of necessary and proper party. According to him the DRM (P), S.E. Railway Kharagpur is the proper party to look into the grievance of the applicant but he has not been made as party in this OA. He has also submitted that GPF slips issued to the applicant at the end of the financial year have not been enclosed to this OA. Further it was submitted by him that the address of the Respondents in the cause title is not correct.

3. Mr. Das, Learned Counsel for the Applicant prays leave of this Tribunal to correct the address of the

Ab

L

6
Respondents and add the DRM (P), S.E.Railway, Kharagpur as party to this OA. According to us even if this prayer of the Applicant is allowed in absence of vital document of GPF slips etc. it would be difficult to adjudicate this matter.

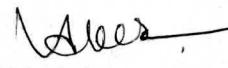
4. In ordinary circumstances we would have dismissed this OA but considering the age of the applicant we grant liberty to the applicant to add the DRM (P), S.E.Railway, Kharagpur as Respondent No.5 in this OA with further liberty to the applicant to make a compressive representation enclosing thereto copy of the GPF slips used to receive by every Government servants at the end of each financial year showing the amount standing in their PF account and copy of this order to the Respondent No.5 within a period of fifteen days from the date of receipt of this order and the Respondent No.5 is directed to consider and dispose of the said representation in a reasoned order and communicate the result thereof to the applicant within a period of sixty days from the date of receipt of the said representation.

De
h

5. With the aforesaid observation and direction this OA stands disposed of at this admission stage. There shall be no order as to costs.

6. Copy of this order along with paper book be transmitted to the Respondent No.5 for compliance.


(R.C.Misra)
Member (Admn.)


(A.K.Patnaik)
Member (Judl.)